while Diploma Holders -are eligible, working in the posts of Supervisor and Head Draftsmen with not less years' continuous service in these grades are eligible for promo tion to the grade of EAD/AE. The Service Rules also provide that if the required number of suitable eligible officers is not available from a parti cular category for filling the vacan cies allocated to be filled by promo tion from that category, such vacancies ma<sub>v</sub> be filled by promotion of suitable eligible officers from the other cate gory subject to the condition that the over-all promotion of vacancies to be filled from amongst the officers either category shall, as soon as may be, be maintained amongst the duate Engineers and Diploma-Holders Of 2:1, the ratio respectively. Holder Engineers hav<sub>e</sub> promoted to the grade on regular basis on the recommendations of the D.P.C. (Group B) in conformity with Central Power the provisions of the Engineering (Group B) Service Rules against the quota of vacancies marked for them. Similarly. Diploma Holders have been promoted on re gular basis to the grade of E.A.D/AE. from time t<sub>0</sub> time against the quota vacancies earmarked for them further Pending regula<sub>r</sub> promotions to be made on the recommendations of the Departmental Promotion Commit-(Group B). appointments in tpp F.A.O./A.E. Grade of from amongst Graduate Engineers and Diploma Holders have been made according to established procedures and regula tions

- (b) Necessary records showing the number of Dioloma Holder and Degree Holder Engineers promoted to the Grade of Extra Assistant Director/ Assistant Engineer sinc<sub>e</sub> 1964 are available with the Central Electricity Authority.
- (c) A large number of Diploma Holder SuDervisors were appointed on the strength of the Central Electricity Authority to meet requirements of

the Central Power Projects. Those Supervisors who were recruited for the cadre of the CEA still maintain

their lien unless they are absorbed by the central Generating Companies. Since the number of Supervisors who would be repatriated or absorbed in the generating companies has not been decided, the question of fresh recruitment does not arise.

Nationalisation of Film Industry

1246. SHRI SAWAISINGH SISODIA: SHRIMATI USHA MALHO-TRA: SHRIMATI HAMIDA HABIBULLAH:

Will the Minister of INFORMATION AND BROADCASTING he pleased to state:

- (a) whether Government have received a proposal to nationalise the film industry; and
- (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA) (a) and (b) No, Sir. No proposal has been received in this regard and as such the question of furnishing details does

AIR and TV Stations in Hyderabad

- 1247. SHRI В. SATYANARAYAN REDDY: Will the Minister of INFOR MATION AND BROADCASTING be pleased to state:
- (a) whether there is any proposal under Government's consideration te construct q new building for the All-India Radio Station at Hyderabad which is very old;
- (b) whether it is  $als_0$  a fact that the Cuddapah All India Radio station is ver, weak t<sub>0</sub> cater to the needs of Rayalaseema;

- (c) if so, whether Government propose to strengthen this station adequately;
- (d) what is the coverage range of the T.V. Hyderabad station; and
- (e) whether any news bulletins are relaved from the above T.V. station: if not. what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) Yes, Sir. There is a proposal to construct a new office building at ATJR, Hyderabad. However, iher, is no proposal to construct a new studio building.

- (b) The 20 kw mw transmitter at Cuddapah does not cover the entire Bayalseema area. The hilly terrain around Cuddapah is the chief reason for this inadequate coverage.
- (c) A proposal to upgrade the power of the Cuddapah transmitter to 100 kw is being considered for inclusion in the revised 6th Plan, 1980-85.
- (d) The coverage range of the TV transmitter at Hyderabad is the area within a 75 km. radius around Hyderabad.
- (e) New<sub>3</sub> bulletin<sub>9</sub> are now not t lecast from. Hyderabad because of the absence of a microwave link bet ween the studio and transmitter. As news bulletin is an instant and live telecast, it cannot be pre-recorded and sent to the transmitter for telecast like programmes. Introduction other of a news bulletin from the Kendra considered can. therefore, be after establishment of the microwave link between the studio and the trans mitter. A scheme to establish such a link is now underway. The equip ment required for this purpose is al ready on order and the microwave link is expected to be established dur. kig 1981.

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Representation from the Allahabad High Court Bar Association

1248. SHRI SHYAM LAL YADAV: Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have received any representation from the Allahabad High Court Bar Association against the Chief Justice of the Allahabad High Court;
- (b) if go, what are the details thereof and whether Government have looked into it; and
- (c) whait action Government have taken or propose to take to avert the Gtrike by the lawyers?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Yes. Sir.

- (b) A demand has been made for the transfer and impeachment of the Chief Justice of the Allahabad High Court. The representations received against the Chief Justice mention grievances pertaining mainly to the question of constitution of admission benches and their rotation, notice before listing of cases adjournment of cases and supply of list of ready cases to the Bar Association. It has also been represented that a resolution in favour of taking direct action like boycott of courts, relay fasts, etc. and demanding the transfer of the Chief Justice was to be put to a secret ballot in a meeting of the Allahabad High Court Bar Association on 7th May, 1980. This meeting is reported to have been disrupted.
- (c) Government are examining the issue but the decisions regarding the constitution of admission benches etc. have to be taken by the Chief Justice of the High Court. The Government hope that everyone concerned will act so as to ensure the fair and impartial administration of justice and the maintenance of the dignity of the Profession and the Court.